GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 24th April, 2015.

No.LJ(B).118/93/438 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint the following Non-MCS Officers as Executive Magistrates in connection the monitoring of the movement of coal transportation for strict implementation as per National Green Tribunal (NGT) Order for a period of 3(three) months or till further order.

Sl. No.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	District/Sub-Division.
1.	Shri R.S. Nongbri, Executive Engineer, PHE(RWS), Mairang.	Mairang (Civil) Sub- Division, Mairang.	In-Charge Addl.Deputy Commissioner, Mairang Sub-Division, Mairang.
2.	Shri E.R. Laloo, Fishery Officer, Mairang.	- do -	- do -

Sdf.

(E.M. Donn) Joint Secretary to the Govt. of Meghalaya, Law (B) Department.

Memo.No.LJ(B).118/93/438-A,

Dated Shillong, the 24th April, 2015.

Copy to : -

- The Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-ordinary Gazette of the Government of Meghalaya.
- 2. The Principal Secretary to the Govt. of Meghalaya, Forest & Environment Department for information.
- 3. The Deputy Commissioner, Last Khasj Hills District, Shillong.
- The Addl. Deputy Commissioner, In-charge, Mairang (Civil) Sub-Division, Mairang with a request to circulate the above Notification to the Officers concerned.
- 5. The Director of Information and Public Relation, Meghalaya, Shillong.
- 6. The Personnel & A.R. (A) Department for information.
- 7/ DEO (Data Entry Operation) Law (A) Department, Main Secretariat Building, for uploading the Notification in the Law Department website.
- 8. Office Copy.

By orders etc...,

Joint Secretary to the Govt. of Meghalaya, Law (B) Department.